

होती हैं उन के लिये म्खलफ र्ज्वा
 हो सकती हैं - र्ज्सा के अभी म्भर -
 दोस्त ने कहा, उन के म्भसल्ले म्भ
 जो अस्लस हैं उन से उन का तेलु
 हो र्क है अस् लिये वे लिये को अंग
 र्कल्ला र्कल्ले हैं - या वे ये सख्खे
 हैं के म्भारे लिये ये भी बेतर है के
 लिये अन्तस्म खूद र्कल्ले -

[Maulana Azad: The question of language has been taken into consideration in this Board. There may however be different grounds for those States which did not participate. As my honourable friend stated just now, those States have already established connections with their neighbouring States and, therefore, they want to remain aloof, or they consider it better to have their own arrangements.]

Some Hon. Members rose—

Mr. Deputy-Speaker: काफी हो गया ।

A number of questions have already been asked. There is no meaning in allowing any further.

FOREIGN STUDENTS STUDYING IN U.P.

*829. Shri Punnoose: Will the Minister of Home Affairs be pleased to state:

(a) the number of foreign students in U.P., their nationality and the institutions they are studying in; and

(b) the nature of the training course they are undergoing?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

Shri Punnoose: Is Government aware that some of the students led by a Professor belonging to the same nationality have been visiting the Indo-Tibetan border and collecting some sort of a data?

Shri Datar: We have no information.

Shri Punnoose: Have the Government noticed a report in the papers that this data has not been sent either to University of Aligarh or to India Government but to some other foreign power?

Shri Datar: Government's attention has not been drawn to this report.

GUN LICENCES

*831. Sardar A. S. Saigal: Will the Minister of Home Affairs be pleased to state:

(a) whether the gun licences for protection and shooting given by particular State Governments are valid throughout the Indian Union; and

(b) if not, the reason therefor?

The Deputy Minister of Home Affairs (Shri Datar): (a) No, Sir. Not as a matter of routine.

(b) A licence valid for the whole of India is granted only when it is applied for and the licensing authority is satisfied about the applicant's need to possess and go armed with his weapon throughout India.

सरदार ए० एस० सहगल : क्या मैं जान सकता हूँ कि प्रोटेक्शन तथा शूटिंग के वास्ते लाइसेंस जिनको दिये जाते हैं, उनके सुभीते के लिए क्या सरकार यह इजाजत देगी कि वह दूसरी स्टेट्स में भी सिकार खेल सकते हैं ?

Shri Datar: I think, no.

सरदार ए० एस० सहगल : यदि नहीं खेल सकते हैं तो क्या सरकार शूटिंग लाइसेंस में जरूरी रद्दोबदल करने पर विचार करेगी ।

Shri Datar: Sir, the Government would consider it under the present rules and if it is found that a change in the rules is necessary, Government would consider that also.

Shri C. Bhatt: May I know whether instructions are given to the States as to who should be given a license?

Shri Datar: The existing instructions are clear enough and no other instructions are necessary.

श्री जांगडे : क्या मैं जान सकता हूँ कि संसद के सदस्यों को बन्दूक का लाइसेंस लेने के लिए कोई फ़ीस देने की ज़रूरत नहीं पड़ेगी, क्या सरकार का कोई ऐसा हुकम है ?

Shri Datar: The Members of Parliament and Legislature stand on the same footing. They are also entitled to licences on merits.

Shri Jaipal Singh: May we know how many licences have been issued for shooting and how many for protection?

Shri Datar: I have no figures.

Shri Jaipal Singh: In view of the fact that protection is a very important item, may I know whether the guns that were taken away during the Police Action in Hyderabad, particularly in the tribal areas, have since been restored to the people.

Shri Datar: The information is correct. The question will be taken up by the Hyderabad Government and not by the Government of India.

पंडित सी० एन० मालवीय : जब कि हर रियासत का निवासी पूरे भारत का नागरिक है, तो क्या कारण है कि जब रियासत से लाइसेंस मिल जाय, तो सारे देश में उस को न माना जाय ?

Shri Datar: Sir, it depends upon the nature of application; it may be either for a particular district or for a State or for the whole of India.

पंडित सी० एन० मालवीय : क्या रियासत पूरे भारत के लिए लाइसेंस दे सकती है ?

उपाध्यक्ष महोदय : जी नहीं ।

Shri Frank Anthony: May I know if the conditions governing the grant

of shooting licences vary from State to State and if so, is Government doing anything to secure uniformity in this respect?

Shri Datar: There is no variation. The rules are made by the Government of India and they are being followed.

Shri Muniswamy: May I know whether the gun licences issued by the States for shooting are valid throughout India?

The Minister of Home Affairs and States (Dr. Katju): I think not but I shall get the whole question examined in the light of the discussion that has taken place this morning in the House. The difficulty must be this. If a State issues a license to a gentleman and he goes about the country then, I do not know, probably the rules may require that there must be some sort of a reporting. I shall get the whole question examined.

सरदार ए० एस० सहगल : मैं आप से अर्ज करूँ कि इस तरह की डिफिकल्टीज़ होती हैं कि यदि हम किसी स्टेट में.....

डा० काटजू : आप इतिला दे रहे हैं कि सवाल कर रहे हैं ?

सादय तथा कृषि मंत्री (श्री किशबई) : प्राइवेटली कह दीजिए ।

Shri Frank Anthony: The Minister has said that the rules are uniform. Is it not a fact that in Bombay, for instance, the shooting licence fees charged are increasingly prohibitive as compared with other States? Is it not a fact that the quantum in Bombay is higher than the quantum allowed in Delhi?

Dr. Katju: I have no information. I shall get all these questions examined so as to bring uniformity to the utmost extent. It may be a question of revenue also.

Shri Dabhi: Is it a fact that the Members of Parliament are to be given licences free of license fee?

Dr. Katju: I really do not know.